

**Government of Jammu and Kashmir
Industries and Commerce Department
Civil Secretariat Jammu/Srinagar.**

Notification

Jammu, the 19th May, 2020

S.O 169 .-In exercise of the powers conferred by Section 15 read with Section 23-C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No.67 of 1957), the Government of Union Territory of Jammu and Kashmir hereby makes the following amendments in the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016:-

1. In rule 13, First Proviso shall be substituted as under:-

"Provided that before granting Mineral Concession under these rules the concessionaire shall necessarily submit :-

(a) Environmental Clearance from the Competent authority under the relevant Act or rules.

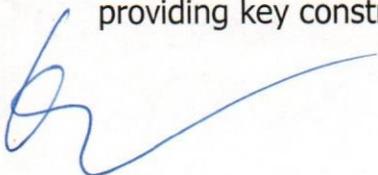
(b) Consent to establish/operate from Jammu and Kashmir Pollution Control Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

2. In rule 52, Proviso thereto shall be omitted.

3. In clause (a) of sub-rule (3) of rule 55, the words, figures and signs "not less than Rs.1.50 lacs or 15 % of the minimum bid amount whichever is higher" shall be substituted by the words "as may be prescribed by the Government from time to time".

4. In rule 91, after Proviso thereto, the following proviso shall be added, namely:-

"Provided further that the Government of Union Territory of Jammu and Kashmir may reserve and grant for Mining lease an area not exceeding 10 hectares per lease to a Government Company or Corporation for exploitation of Minor Minerals for the purpose of providing key construction material to Government Departments".



5. Rule 104-A shall be omitted.
6. In Form (ML 10) pertaining to Model Form of Mining Lease Deed appended with the rules, in Part VII thereto under the Heading "The covenants of the lessee", after clause 22, following clauses shall be added namely;

"23. Yearly Environmental Audit.- In every lease of mine or minerals there will be independent environmental audit atleast once in a year by a reputed third party entity and report of such audit shall be placed in public domain.

24. Re-grassing the Mining area.- The mining lease holders shall, after ceasing their mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora and fauna etc.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Manoj Kumar Dwivedi) IAS
Commissioner/Secretary to Government

Dated 19-05.2020

No.IND/Legal/27/2013-II

Copy for information to the:-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhawan Jammu
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India, New Delhi.
4. All Administrative Secretaries to the Government of J&K.
5. Divisional Commissioner Jammu/Kashmir
6. All Deputy Commissioners
7. Director Information, J&K, Jammu for wide publication.
8. Director Geology and Mining J&K
9. Managing Director J&K Minerals/J&K Cements Ltd.
10. OSD to the Advisor (S) for information of the Advisor
11. General Manager Government Printing Press Jammu for publication in the official Gazette.
12. Pvt. Secretary to the Chief Secretary for inf. of the Chief Secretary
13. Pvt. Secretary to the Commissioner/Secretary to the Government Industries and Commerce Department
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(Kewal Krishan) KAS

Additional Secretary to Government